

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 220/92.

Date of Order: 31-3-92.

Between:

P.N. Gopala Ramana Rao.

.. Applicant.

and

1. Post Master General,  
O/o The Post Master General,  
Opp: Jai Hind Talkies, vijayawada.
2. The Chief Post Master General,  
O/o the Chief Post Master General,  
Near G.P.O. Abids, Hyderabad.
3. Regional Superintendent of Post Offices,  
Guntur Division, Guntur-7.

.. Respondents.

For the Applicant: Mr. Meharchand Nori, Advocate

For the Respondents: Mr. N.R.Devraj, Addl. CGSC.

CORA M:

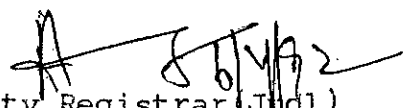
THE HON'BLE MR.R.BALASUBRAMANIAN : MEMBER (ADMN)

AND

THE HON'BLE MR.C.J.ROY : MEMBER(JUDL)

The Tribunal made the following Order:-

Mr.Meharchand Nori, counsel for the applicant and Mr.N.R.Devraj, counsel for the respondents are present. Heard both the counsel. Mr.Nori makes an endorsement that the case may be dismissed with liberty for filing a fresh case in the event of a fresh ~~call~~ <sup>cause</sup> of action. The case <sup>is dismissed</sup> as ~~is~~ withdrawn. ~~is dismissed.~~

  
Deputy Registrar (Judl)

To

1. The Post Master General,  
O/o The Post Master General, Opp: Jai Hind Talkies, Vijayawada.
2. The Chief Post Master General,  
O/o The Chief Post Master General, near G.P.O.Abids, Hyd.
3. The Regional Superintendent of Post Office  
Guntur Division, Guntur-7.
4. One copy to Mr.Meharchand Nori, Advocate, CAT.Hyd.
5. One copy to Mr. N.R.Devraj, Addl. CGSC.CAT.Hyd.
6. One spare copy.

pvm.

Salat  
PSC  
3/3/92

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

THE HON'BLE MR.

V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN: M(A) ✓

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY:  
MEMBER (JUDL)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (JUDL) ✓

Dated: 31-3-1992. ✓

ORDER / JUDGMENT

R.A./C.A./M.A.No.

O.A.No.

220/92

T.A.No.

(W.P.No.)

Admitted and interim directions  
issued

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/Rejected.

No order as to costs

pvm.

